

অসম  ৰাজপত্ৰ

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No. 216 Dispur, Thursday, 30th May, 2013, 9th Jaistha, 1935 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 30th May, 2013

No.LGL.133/2012/6.- The following Act of Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. XIV OF 2013

(Received the assent of the Governor on 20th May, 2013)

THE DIBRUGARH UNIVERSITY (AMENDMENT) ACT, 2013

AN
ACT

further to amend the Dibrugarh University Act, 1965.

Preamble

Whereas it is expedient further to amend the Dibrugarh University Act, 1965, hereinafter referred to as the principal Act, in the manner herein after appearing;

Assam Act
No. VIII
of 1965

It is hereby enacted in the Sixty-fourth Year of the Republic of India, as follows :-

Short title,
extent and
commencement

1. (1) This Act may be called the Dibrugarh University (Amendment) Act, 2013.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Insertion of
new section
30A

2. In the principal Act, after section 30, the following new section 30A, shall be inserted, namely :-

"Pension and
Family Pension

30A. (1) The permanent employees of the University, both teaching and non teaching, who have entered service before 1-2-2005 shall be eligible for pension on their retirement from the service of the University, with effect from 1st day of April, 2013:

Provided that the employees of the University who entered service before 1-2-2005 and who have retired or expired before coming into force of this Act shall be entitled to receive pension or family pension, as the case may be, under the provisions of this Act:

Provided further that those employees of the University who have entered service on or after 1-2-2005 shall be covered under the New Pension Scheme introduced by the State Government.

(2) The University shall regulate the matter regarding implementation and payment of pension and family pension to their employees by such Authority of the University as may be determined by the University.:

Provided that granting and eligibility of pension shall be guided by the Assam Services (Pension) Rules, 1969.

Insertion of
new section
41A

“University to
establish and
maintain
teaching and
non-teaching
staff ratio.

- (3) Pension under this section shall include Superannuation pension and Family pension only and does not include gratuity.”
3. In the principal Act, after section 41, the following new section 41A shall be inserted, namely:-

41A. (1) The University shall establish and maintain the teaching and non-teaching staff ratio at 1:1.5 progressively. In order to establish this teaching and non-teaching staff ratio the University shall not appoint any non-teaching employee afresh against sanctioned vacant post and also shall not initiate for re-employment of any retired persons upon their retirement without taking prior approval of the State Government.

(2) The University shall not take any decision or adopt any new rule or scheme which may involve further outflow of fund from the State Exchequer.”

MOHD. ABDUL HAQUE,
Commissioner and Secretary to the Government of Assam,
Legislative Department.